

**TO BE PUBLISHED IN THE GAZETTE OF INDIA  
EXTRAORDINARY PART III SECTION 4**

**TELECOM REGULATORY AUTHORITY OF INDIA**

THE TELECOMMUNICATION TARIFF (FIFTY EIGHTH AMENDMENT) ORDER, 2014

No. 7 of 2014

**NOTIFICATION**

**New Delhi, the 1<sup>st</sup> August, 2014**

No. 312-2/2013-F&EA — In exercise of the powers conferred upon it under sub-section (2) of section 11, read with sub-clause (i) of clause (b) of sub-section (1) of the said section, of the Telecom Regulatory Authority of India Act, 1997 (24 of 1997), the Telecom Regulatory Authority of India hereby makes the following Order further to amend the Telecommunication Tariff Order, 1999, namely:-

**1.** (1) This Order may be called the Telecommunication Tariff (Fifty Eighth Amendment) Order, 2014.

(2) This Order shall come into force on the 1<sup>st</sup> day of August, 2014.

**2.** In Schedule IV of the Telecommunication Tariff Order, 1999, in the Annexure, in Table-II, under column 'Ceiling tariff for DS-3 (45 Mbps)', --

- (a) for the figure "584,000", the figure "613,000";
- (b) for the figure "584,919", the figure "613,704";
- (c) for the figure "690,388", the figure "719,174";
- (d) for the figure "795,858", the figure "824,643";
- (e) for the figure "901,327", the figure "930,113";
- (f) for the figure "1,006,797", the figure "1,035,582"; and
- (g) for the figure "1,112,267", the figure "1,141,052" --  
shall be substituted.

(Manish Sinha)  
Advisor (F&EA)

Note.1. – The Telecommunication Tariff Order, 1999 was published in the Gazette of India, Extraordinary, Part III, Section 4 under notification No.99/3 dated 9<sup>th</sup> March, 1999, and subsequently amended as given below:

<b>Amendment No.</b>	<b>Notification No. and Date</b>
1 <sup>st</sup>	301-4/99-TRAI (Econ) dated 30.3.1999
2 <sup>nd</sup>	301-4/99-TRAI(Econ) dated 31.5.1999
3 <sup>rd</sup>	301-4/99-TRAI(Econ) dated 31.5.1999
4 <sup>th</sup>	301-4/99-TRAI(Econ) dated 28.7.1999
5 <sup>th</sup>	301-4/99-TRAI(Econ) dated 17.9.1999
6 <sup>th</sup>	301-4/99-TRAI(Econ) dated 30.9.1999
7 <sup>th</sup>	301-8/2000-TRAI(Econ) dated 30.3.2000
8 <sup>th</sup>	301-8/2000-TRAI(Econ) dated 31.7.2000
9 <sup>th</sup>	301-8/2000-TRAI(Econ) dated 28.8.2000
10 <sup>th</sup>	306-1/99-TRAI(Econ) dated 9.11.2000
11 <sup>th</sup>	310-1(5)/TRAI-2000 dated 25.1.2001
12 <sup>th</sup>	301-9/2000-TRAI(Econ) dated 25.1.2001
13 <sup>th</sup>	303-4/TRAI-2001 dated 1.5.2001
14 <sup>th</sup>	306-2/TRAI-2001 dated 24.5.2001
15 <sup>th</sup>	310-1(5)/TRAI-2000 dated 20.7.2001
16 <sup>th</sup>	310-5(17)/2001-TRAI(Econ) dated 14.8.2001
17 <sup>th</sup>	301/2/2002-TRAI(Econ) dated 22.1.2002
18 <sup>th</sup>	303/3/2002-TRAI(Econ) dated 30.1.2002
19 <sup>th</sup>	303/3/2002-TRAI(Econ) dated 28.2.2002
20 <sup>th</sup>	312-7/2001-TRAI(Econ) 14.3.2002
21 <sup>st</sup>	301-6/2002-TRAI(Econ) dated 13.6.2002
22 <sup>nd</sup>	312-5/2002-TRAI(Eco) dated 4.7.2002
23 <sup>rd</sup>	303/8/2002-TRAI(Econ) dated 6.9.2002
24 <sup>th</sup>	306-2/2003-Econ dated 24.1.2003
25 <sup>th</sup>	306-2/2003-Econ dated 12.3.2003
26 <sup>th</sup>	306-2/2003-Econ dated 27.3.2003
27 <sup>th</sup>	303/6/2003-TRAI(Econ) dated 25.4.2003
28 <sup>th</sup>	301-51/2003-Econ dated 5.11.2003
29 <sup>th</sup>	301-56/2003-Econ dated 3.12.2003
30 <sup>th</sup>	301-4/2004(Econ) dated 16.1.2004
31 <sup>st</sup>	301-2/2004-Eco dated 7.7.2004
32 <sup>nd</sup>	301-37/2004-Eco dated 7.10.2004

33 <sup>rd</sup>	301-31/2004-Eco dated 8.12.2004
34 <sup>th</sup>	310-3(1)/2003-Eco dated 11.3.2005
35 <sup>th</sup>	310-3(1)/2003-Eco dated 31.3.2005
36 <sup>th</sup>	312-7/2003-Eco dated 21.4.2005
37 <sup>th</sup>	312-7/2003-Eco dated 2.5.2005
38 <sup>th</sup>	312-7/2003-Eco dated 2.6.2005
39 <sup>th</sup>	310-3(1)/2003-Eco dated 8.9.2005
40 <sup>th</sup>	310-3(1)/2003-Eco dated 16.9.2005
41 <sup>st</sup>	310-3(1)/2003-Eco dated 29.11.2005
42 <sup>nd</sup>	301-34/2005-Eco dated 7.3.2006
43 <sup>rd</sup>	301-2/2006-Eco dated 21.3.2006
44 <sup>th</sup>	301-34/2006-Eco dated 24.1.2007
45 <sup>th</sup>	301-18/2007-Eco dated 5.6.2007
46 <sup>th</sup>	301-36/2007-Eco dated 24.1.2008
47 <sup>th</sup>	301-14/2008-Eco dated 17.3.2008
48 <sup>th</sup>	301-31/2007-Eco dated 1.9.2008
49 <sup>th</sup>	301-25/2009-ER dated 20.11.2009
50 <sup>th</sup>	301-24/2012-ER dated 19.4.2012
51 <sup>st</sup>	301-26/2011-ER dated 19.4.2012
52 <sup>nd</sup>	301-41/2012-F&EA dated 19.09.2012
53 <sup>rd</sup>	301-39/2012-F&EA dated 1.10.2012
54 <sup>th</sup>	301-59/2012-F&EA dated 05.11.2012
55 <sup>th</sup>	301-10/2012-F&EA dated 17.06.2013
56 <sup>th</sup>	301-26/2012-ER dated 26.11.2013
57 <sup>th</sup>	312-2/2013-F&EA dated 14.07.2014

Note.2. – The Explanatory Memorandum explains the objects and reasons for the Telecommunication Tariff (Fifty Eighth Amendment) Order, 2014.

### **Explanatory Memorandum**

This Order is being issued to rectify the typographical errors under the column 'Ceiling tariff for DS-3 (45 Mbps)' in the Table-II in the Annexure to the Schedule IV of the Telecommunication Tariff Order, 1999.